[Ja/(A)03-83

First Appeal under Section 19 of the Right to Information Act, 2005 breather

against Deemed Refusal

Ref. No. :RTI/P-537/(4964/13)/Appeal/5794

Dated: 03-08-2013

West Block 2, R.K.Puram, Customs, Excise & Service Tax Appellate Tribunal, Hon'ble 1st Appellate Authority Under RTI Act, 2005, Shri Sahab Singh,

A. Contact Details:

οT

		Wazir Nagar New Delhi-110003
2.	Address	1512-B, Bhishm Pitamah Marg
ા	Mame of the Appellant	R.K. Jain

B. Details About RTI Request:

New Delhi - 110066

		4) Copy of	Appellant's reminder letter 13. (Annexure-4)
		(3) Copy of <i>y</i>	Appellant's letter dated 30-3-
		to (S) Copy of (S) (S) (S)	CPIO's letter dated 28-3-
2	Copies of documents relied upon by the applicant	(1) Copy of 2013. (Anne x	RTI application dated 25-3- xure-1)
. ć	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	mił ni lsəqqA	Э
2	Last date for filing the appeal	Deemed Ref	nesı
· t	Prayer or relief sought	See Prayer c	bne at the end
3.	Details of the order appealed against	nisgs IsəqqA	lst deemed refusal
2	Date of submission of application (Copy of application attached)	SE-03-2013	
	, indianalise de Otto	(b) Address	CESTAT West Block 2 R.K.Puram New Delhi - 110066
۱.	Particulars of the CPIO against whose order appeal is preferred	emsN (s)	Shri Naresh Kumar CPIO & Deputy Registrar

51185

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 25-03-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide date and Diary Number under which my Representation dated 20-04-2012 regarding recalling/rejection of CESTAT Inquiry Committee Report, was received in CESTAT.
 - (B) Please also provide date-wise details of the actions taken on the said Representation and also a copy of the 1st page of the representation.
 - (C) Please provide certified copies of the decisions taken on my aforesaid Representation and also copies of all the Notesheets in which the aforesaid Representation is dealt with.
 - (D) Please also intimate the name of the present holder of the records in relation to my aforesaid Representation.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 28-3-2013 (Annexure-2) of the CPIO to Registrar, CESTAT, New Delhi. The Appellant vide letter dated 30-3-2013.(Annexure-3) & reminder letter dated 9-5-2013 requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

(1) That the action of the learned CPIO and the deemed CPIO in not

- providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 03-08-2013

Annexuse-

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/4964/13

Dated: 25-3-2013

To

Shri Kripa Shanker CPIO & Assistant Registrar Customs Excise & Service Tax Appellate Tribunal West Block 2 R.K.Puram New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	
		1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	1 Donn-110003
	(c) Fax No.	09810077977, 011-24651101, 011-24690707
3.	Whether a Citizen of India	011-24033243
4.	Particulars of L. C.	Yes
	Particulars of Information	
	Details of information required	(A) Please provide date and Diary Number under which my Representation dated 20-04-2012 regarding recalling/rejection of CESTAT Inquiry Committee Report, was received in CESTAT.
5	Charles of the Control of the Contro	(B) Please also provide date-wise details of the actions taken on the said Representation and also a copy of the 1st page of the representation.
	A Lagar	(C) Please provide certified copies of the decisions taken on my aforesaid Representation and also copies of all the Notesheets in which the aforesaid Representation is dealt with.
8	De Mary	D) Please also intimate the name of the present holder of the records in relation to my aforesaid Representation. [ote:- Please provide pointwise information/
1	state that the information	esponse for each of above points.
15	ight to Information 4 is 222	d in sections 8 or 9 or any other provisions of the
140	vir of Gov. In Communication Act, 2005	and to the best of my knowledge it pertains to
y	direction is being	shought in larger public interest.

6.	A Postal Order No. 11F 028685 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No. 08-54/CESTAT/CPIO-ND/KS/2013
Customs Excise & Service Tax Appellate Tribunal
West Bolck-2, R.K. Puram
New Delhi-66

Dated: 28/03/2013 I.D. No. 08-54/2013

Sub: Information sought under RTI Act 2005-reg.

Sir,

Shri. R.K.Jain has filed R.T.I. application No. RTI/P-195/4964/2013 dated 25/03/2013(received on 25/03/2013) wherein the applicant has sought information relating to points as mentioned therein. (Copy enclosed).

Therefore, in terms of the provisions of Section 5 (4)r/w Section 5(5)& 6(3) of RTI Act, 2005 the RTI application dated 25/03/2013 is hereby transferred to the Registrar, CESTAT, New Delhi with the request to provide the information latest by 12/04/2013, so as to enable the undersigned to forward the information to the applicant within the stipulated period.

(Kripa Shankar)
Asst. Registrar/CPIO

Encls: As above

To,

1 The Registrar, CESTAT, New Delhi with the request to provide point wise information relating to Point A to D of the RTI application of the applicant

Copy to:-

Sh. R.K. Jain, 1512-B, Bhishm Pitamah Marg, WazirNagar, New Delhi-110 003.

NEW DELHI - 110 003. PHONE: 24651101 MOBILE: 9810077977

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE CENTRAL EXCISE TARIFF, CUSTOMS TARIFF, CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL & EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

> RTI/P-195/4964/13/R5651 30-03-2013

The Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

4 APR 2013 West & New Demi-110000

Sub: My RTI Application No. RTI/4964/13, dated 25/3/2013

Dear Sir.

This refers to the letter F.No.08-54/CESTAT/CPIO-ND/KS/2013, dated 28-03-2013 of Shri Kripa Shankar, Assistant Registrar, CESTAT, New Delhi transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI application.

Thanking you,

uk

Amexur-y PHONE: 24651101

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL & EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B. Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003.

MOBILE: 9810077977

RTI/P-195/4964/13/R6039 09-05-2013

The Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K Puram, New Delhi - 110066

Customs Excise & Service Tax

1 B MAY 2013/

West Block No.-2, R.K. Puram, New Delhi-110066

Sub: My RTI Application No. RTI/4964/13, dated 25/3/2013

Dear Sir,

This is further to my letter No. RTI/P-195/4964/13/R5651, dated 30-03-2013, copy of which is enclosed herewith for your ready reference. I regret to inform that so far I have neither received any information nor any response inspite of my repeated reminders. You are once again requested to provide the requisite information at the earliest, as under section 7 of the RTI Act, the information is to be provided within 30 days of the RTI application and the said period of 30 days has already expired.

In case you are not willing to provide the information in question, kindly pass an appealable order, otherwise I shall be constrained to file an uppeal/complaint in the matter.

Thanking you,

faithfully.

[R.K. Jain]

Encl: As above

SS

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE CENTRAL EXCISE TARIFF, CUSTOMS TARIFF. CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003.

PHONE: 24651101

MOBILE: 9810077977

RTI/P-195/4964/13/R5651 30-03-2013

The Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Custom Excise & Service Tax A. paid Tribunal 1 APR 2013 West & New Dellie i 10000

My RTI Application No. RTI/4964/13, dated 25/3/2013

Dear Sir.

uk

This refers to the letter F.No.08-54/CESTAT/CPIO-ND/KS/2013, dated 28-03-2013 of Shri Kripa Shankar, Assistant Registrar, CESTAT, New Delhi transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI application.

Thanking you,

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 20.9.2013

Appeal No. 08-60(A)/2013 CPIO Appeal No. 5794/2013 I.D. No. 68 - 54 2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order....6.7/2013.....

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. CPIO is directed to procure the information from the SPS to the President and Registrar and thereafter provide the same to the appellant within two weeks.

(Sahab Singh)
Appellate Authority under the RTI Act

То

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

08-59(A)4013

MND:343/CKI First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

Ref. No. :RTI/P-537/(6506/13)/Appeal/5792

Dated: 03-08-2013

Shri Sahab Singh, Hon'ble 1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



A. Contact Details:

1,	Name of the Appellant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	

B. Details About RTI Request:

betans About Kill Request.		
whose order appeal is		Mr. Naresh Kumar, CPIO & Deputy Registrar,
prototrod	(b) Address	CESTAT, West Block 2 R.K. Puram New Delhi-110066
Date of submission of application (Copy of application attached)	08-04-2013	
Details of the order appealed against	Appeal agair	nst deemed refusal
Prayer or relief sought	See Prayer clause at the end	
Last date for filing the appeal	Deemed Refusal	
If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in tim	ne
Copies of documents relied upon by the applicant	(1) Copy of 2013. (Anne	f RTI application dated 8-4- xure-1)
	(2) Copy of (Annexure-2	CPIO's letter dated 23-4-2013.
	(3) Copy of 2013. (Anne	Appellant's letter dated 3-5- xure-3)
	(4) Copy of 2013. (Anne	Reminder Letter dated 16-5- xure-4)
	Particulars of the CPIO against whose order appeal is preferred Date of submission of application (Copy of application attached) Details of the order appealed against Prayer or relief sought Last date for filing the appeal If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time Copies of documents relied	Particulars of the CPIO against whose order appeal is preferred Date of submission of application (Copy of application attached) Details of the order appealed against Prayer or relief sought Last date for filing the appeal If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time Copies of documents relied upon by the applicant (a) Name (b) Address Appeal again See Prayer of Deemed Results appeal in time (1) Copy of (Annexure-2) (3) Copy of (Annexure-2) (3) Copy of 2013. (Annexure-2) (4) Copy of 2013. (Annexure-2)

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 08-04-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide date-wise details of the action taken on the communication dated 09-02-2013 (copy enclosed) of S.I., Police Station, R.K. Puram, New Delhi with reference to the information regarding the misplacement of personnel file of Shri S.K. Verma, Assistant Registrar, CESTAT and copies of all communications sent or received by any CESTAT officials.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 23-4-2013 (Annexure-2) of the CPIO to Registrar & Asst. Registrar(Admn.). The Appellant vide letter dated 3-5-2013.(Annexure-3) & reminder letter dated 16-5-2013. (Annexure-4) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore,

- there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.

- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 03-08-2013

Annexure-1

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-172/6506/13

Dated: 08-04-2013

To

Mr. Bineesh Kumar, CPIO & Assistant Registrar, CESTAT South Zonal Bench, 1st Floor, WTC Building, FKCCI Complex, K.G.Road, Bangalore, Karnataka - 560009

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003
-	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
Z	Details of information required	(A) Please provide date-wise details of the action taken on the communication dated 09-02-2013 (copy enclosed) of S.I., Police Station, R.K.Puram, New Delhi with reference to the information regarding the misplacement of personnel file of Shri S.K.Verma, Assistant Registrar, CESTAT and copies of all communications sent or received by any CESTAT officials. Note:- Please provide pointwise information / response for each of above points.
5.	within the exemptions contain Right to Information Act, 20	sought is covered under RTI Act and does not fall ned in sections 8 or 9 or any other provisions of the 005 and to the best of my knowledge it pertains to sing sought in larger public interest.
6.	A Postal Order No. 11F 029	2023 for Rs.10 towards payment of fee is enclosed to filling the name in which the Postal Order is.
7,	As per Section 7 of the RTI days of the Application.	Act, 2005 information is to be provided within 30

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

uk/-0506

इस्टेका वन होका हस हिमें। छड्डु काळाळा ०६००० ताळाळा छाना दहा रूपये छडा दास व्याहे दश क्ष्यकाणि

NOT NEED TO SEE

ভাক তিকত POSTAGE STAMPS

भीस्ट बास्टर POSTMASTER



THE DIRECTOR GENERAL OF POSTS.

CESTAT New Delhi

इस इया की रक्त THE SUM OF RUPEES TEN ONLY

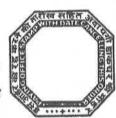


AT THE POST OFFICE AT

NEW DELHI G. P.O.

इस साइन के नीचे नत रिविष् DO NOT WRITE BELOW THIS LINE

11F 029023





कमीशन COMMISSION पैसे 50 PAISE

प्रेयक अपना नाम और पता पर्छ लिख है । SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

R. K. JAIN
1612-B, Bhishm Pitamah Marg
Wazir Nagar
New Delhi-110003

OFFICE OF THE PUBLIC INFORMATION OFFICER-CUM-ADDL.DY.COMMISSIONER OF POLICE: SOUTH DISTRICT: NEW DELHI, 1ST FLOOR, DCP OFFICE COMPLEX, HAUZ KHAS, NEW DELHI.

DEPOL/R/2013/06373

Appellate Authority

No. (497) 3775 /RTI Cell/SD dated New Delhi the

Dy. Commissioner of Police,

South Distt., Hauz Khas, New Delhi-110016.

Period of Appeal

To

Within 30 days.

Shri R.K. Jain

1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

Subject:-

Regarding supply of information under Right to Information Act, 2005.

Sir,

Apropos your application dated 09.02.2013 received in this office on 12.02.2013 thereby seeking below mentioned information regarding complaint dated 10.01.2013. In this regard, the information as per the report received from ACP Sub Division Safdarjung Enclave (principal supplier of the information and deemed PIO u/s 5(4) & 5(5) of RTI Act, 2005) is as under:-

Sl.No	Information sought	Information! 1 1
(i)	Please provide the date and diary number in which the aforesaid complaint was received in the office of the DCP and the Police Station/s to witch it has been	alongwith its enclosures
(ii)	Date-wise details with diary number of the action taken by various officials on the said	in this record is smallered
(iii)	The name and designation of the Ios to whom the said complaint had been marked with	herewith which is self explanatory.
(iv)	Date of the visits of the Ios to the CESTAT office at 2, West Block, R.K. Puram, New Delhi.	explanatory.
(v)	Whether any person has been investigating in the matter, if so, the dates of such investigation.	
(vi)	If any records has been resumed in this case, the date of resumption of such records.	
(vii)	FIR Number and date, if any, registered in the case. In case, FIR is not registered so far, please give information about the basis of delay!	

Yours faithfully,

(P.S. KUSHWAH) ADDL. DY. COMMISSIONER OF POLICE, CUM-PUBLIC INFORMATION OFFICER, SOUTH DISTRICT, NEW DELHI. PHONE# 26852095.

Encls: As above.

Subject :- Application U/S 6 of the Right to Information Act 2005 in respect of Sh. R. P. Jain.

Sir.

Kindly refer to your office letter no. 611 dated 12.2.13 DCP office South Distt. Delhi on the subject cited above.

The parawice reply relating to required information are as under :-

- 1. Received vide diary No. C-47, PS R K Puram, dated
- 2. The complaint was marked to SI Dharampal for Enquiry.
- 3. SI Dharampal, PS R K Puram, New Delhi, Diary No. C-47, PS R K Puram, New Delhi on 19.1.13.
- 4. Dated 12,21,27-02-13.
- 5. Yes.
 - (i) Sh. A Mohan Kumar Registrar CESTAT Office R K
 - (ii) Sh. Mukesh Gupta Assistant Registrar CESTAT Office R K Puram.
- Nil -7. After making enquiry into the complaint a letter has been sent to the CESTAT Office on 27.02.13 to make some clarification for taking legal action as per law which photocopy is attached herewith, and the reply is awaited so far.

Submitted please.

PS R K Puram

05/03/13

SHO/R K Puram

forwarded Pl

Complaint against suspected theft of personal file in respect of Shri S.K. Verma Assistant Registrare Control of Service Tex

2 7 FEB/2013

Kindly refer to your office letter No. 321/SDC DCR do 16/01/13 on the subject cited above.

Sir,

It is submitted that I have gone through the contents of the complaint and it has been found that complaint does not make clear, whether the original personal file pertaining to Shri S.K. Verma Assistant Registrar of the CESTAT office, was stolen either missing from concerned office R.K. Puram Delhi.

In view of above, at first there is need to conduct the enquiry on behalf of the competent authority of CESTAT office R.K. Puram New Delhi to make clear, whether the above said personal file is missing either stolen from the office, as the same is internal matter of the concerned office. It may also be clarified, in whose custody was the personal file in question at last time, so that appropriate legal action could be taken as per law.

Submitted please.

1 to 5 (Tulad 5 psg)

SHO/R.K.Puram

Registrar 2 ES 9 A 9 L. 12 Misam N. Delvi

Police Station 🖳 K. Puram, N. Delhi

SI Dharampal Singh P.S. R.K. Puram New Delhi.

1

FNo. 89 / CESTAT/CPIO-ND/NK/2012 Customs Excise and Service Tax Appellate Tribunal, West Block No.2,R.K.Puram, New Delhi:110066.

Dated. 23 W S ID No. 08 99 18

Subject: Information sought under RTI Act 2005.

Please refer to Sh./Smt. Please refer to Sh./Smt. Please refer to Sh./Smt. Project dated application under RTI Act 2005 vide No project dated (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 102/6566 Edated Section 5(5) of RTI Act 2005 the RTI application No. 102/6566 Edated No. 102

(Naresh Kumar)
Dy.Registrar/CPIO

1. Rosyrhan
2. John Rosyrhan Administration
3.
4.
5.
Complete June 1572 B Blashows Attendate
Complete June 1572 B Blashows Attendate
Mosey Wasin Down, Naw Delhi-3

itamah Marg,
sience Colony,
ELHI - 110 003.

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

03-05-2013

Assistant Registrar(Admn.)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/6506/13, dated 8/4/2013

Dear Sir,

This refers to the letter F.No.08-99/CESTAT/CPIO-ND/NK/2012 dated 23-4-2013 of Mr. Naresh Kumar, CPIO & Deputy Registrar, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

Amexun-4

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003. PHONE: 24651101

MOBILE: 9810077977

FINAL REMINDER

Assistant Registrar (Admn.)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi - 110066

RTI/P-195/6506/13/R6117

Gustoms E mi-16-05-2013

1 6 MAY 2013

Sub: My RTI Application No. RTI/6506/13, dated 8/4/2013

Dear Sir,

This is further to my letter No.RTI/P-195/6506/13/R5941 dated 3-5-2013, copy of which is **enclosed** herewith for your ready reference. I regret to inform that so far I have neither received any information nor any response inspite of my repeated reminders. You are once again requested to provide the requisite information at the earliest, as under section 7 of the RTI Act, the information is to be provided within 30 days of the RTI application and the said period of 30 days has already expired.

In case you are not willing to provide the information in question, kindly pass an appealable order, otherwise I shall be constrained to file an appeal/complaint in the matter.

Thanking you,

Yours faithfully

[R.K. Jain]

Encl: As above

a.k

Cc to Naresh Kumar, CPIO.CESTAT,

West Block, R.K Puram

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

Central excise tariff, customs tariff, central excise manual, customs law manual &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003. PHONE: 24651101 MOBILE: 9810077977

C 3 MAY 2013

RTI/P-195/6506/13/R5941 03-05-2013

Assistant Registrar(Admn.)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K. Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/6506/13, dated 8/4/2013

Dear Sir.

This refers to the letter F.No.08-99/CESTAT/CPIO-ND/NK/2012 dated 23-4-2013 of Mr. Naresh Kumar, CPIO & Deputy Registrar, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing : 20.9.2013

Appeal No. 08-59(A)/2013

CPIO Appeal No. 5792/2013

T.D. No. 08 -99 | 2015

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order...6.6./ 2013......

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. Appeal is not pressed and accordingly disposed of.

(Sahab Singh)
Appellate Authority under the RTI Act

To

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-

68-58(A)(4013

MIO LOUD ER 13

First Appeal und

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No.: RTI/P-537/(7011/13)/Appeal/5842

Dated 31-08-2013 colors

0.0

То

Shri Sahab Singh, Hon'ble 1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066 0 3 SEP 2013

West Block No. 2 R.K. Puram.
No. 2011

Morible PANT

A. Contact Details:

1.	Name of the Appellant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is		Shri Naresh Kumar, CPIO & Deputy Registrar,
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	02-08-2013	
3.	Details of the order appealed against	CPIO's 173/CESTA 26-8-2013	letter F.No. 08- T/CPIO-ND/NK/2013 dated
4.	Prayer or relief sought	See Prayer	clause at the end
5.	Last date for filing the appeal	26-9-2013	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7∝	Copies of documents relied upon by the applicant	(1) Copy o 2013. (Anne	
		(2) Copy o 2013 (Anne	f CPIO's letter dated 02-08- xure-2)
		(3) Copy o 2013 (Anne	f CPIO's order dated 26-08- xure-3)

189/55/17

5 19113

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 02-08-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all the Supreme Court and High Court decisions, judgements, orders, directions degrees and records of proceedings received by the CESTAT Registry at Delhi from 1-7-2013 till 31-7-2013
 - (B) Please also provide copies of the Register/ Records being maintained regarding receipt of all such Orders, judgements, directions and degrees by the CESTAT Registry at Delhi from 1-7-2013 till date of providing information.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) The CPIO by his order dated 02-08-2013 (Annexure-2) transferred the RTI application of the Appellant to the Assistant Registrar, Customs Branch, Assistant Registrar, Excise Branch and Assistant Registrar, Single Member Branch. The CPIO by his further order dated 26-8-2013 (Annexure-3) based on the report of Assistant Registrar, Customs Branch (Deemed CPIO), though admitted the existence of the information but denied the same as having been placed in the relevant file. The Assistant Registrar, Excise Branch and Assistant Registrar, Single Member Branch had not provided any information. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

- (1) That the order in question of the learned CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the Assistant Registrar, Excise Branch and Assistant Registrar, Single Member Branch, (Deemed CPIOs) have not so far responded to the aforesaid RTI application nor has provided any information, therefore, there action is violative of RTI Act, 2005 and they are liable for penal action under Section 20 of the RTI Act, 2005 and the CPIO is liable to be directed to provide the information in time bound frame.
- (4) That the CPIO and the Assistant Registrar, Customs Branch, Deemed CPIO though has admitted the existence of the information but has denied the same on the ground that it has been placed in the concerned file. The placement of the documents in the file are not is no ground for denying the information nor such information is exempted under Section 8 of the RTI Act, 2005. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (5) That the Ld. CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (6) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (7) That the appellant is citizen of India and fulfilled all other requirements of

the RTI Act and the Rules made thereunder and is entitled to the information in question.

- (8) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (9) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (10) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place New Delhi

Dated: 31-08-2013

Annexur-1

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/7011/13

Dated: 2-8-2013

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

A > 505 2013

	110000	
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
X (B)	Details of information required with the second sec	 (A) Please provide copies of all the Supreme Court and High Court decisions, judgements, orders, directions degrees and records of proceedings received by the CESTAT Registry at Delhi from 1-7-2013 till 31-7-2013. (B) Please also provide copies of the Register/Records being maintained regarding receipt of all such Orders, judgements, directions and degrees by the CESTAT Registry at Delhi from 1-7-2013 till date of providing information. Note:-Please provide point-wise information/response for each of above points.
5.	Right to Information Act, 20	sought is covered under RTI Act and does not fall ned in sections 8 or 9 or any other provisions of the 005 and to the best of my knowledge it pertains to sing sought in larger public interest.
6.	A Postal Order No. 11F 108	527 for Rs. 10 towards payment of fee is enclosed to filling the name in which the Postal Order is

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

payable.

Anneum 2

F.No.vy 1/1/5 / CESTAT/CPIO-ND/NK/2013
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K.Puram, New Delhi-110 066

Dated: 02 8 13

Subject: Information sought under RTI Act, 2005.

Please refer to RTI application of Shri /Smt. RX Journal under RTI Act 2005 vide No. 7011 dated (copy enclosed) wherein certain information are sought as mentioned therein is related in your section.

(Naresh Kumar)

Dy.Registrar/CPIO

PND. 13/CGSTATICPIO-ND NC 12013 CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI: 110066.

Id No.08173/13

To,
Shri R K Jain,
1512 Bhishma Pitamah Marg,
Wazir Nagar,
New Delhi:110003,
Subject: Information under Right to Information Act
2005.
Sir,

Please refer to your RTI application No. 101

Dt 2-213 and our ID No. 137 the information received from 157 containing pages is endorsed herewith for your reference please.

You are, therefore, requested to please acknowledge the receipt and deposit, Rs. — (@2 per page) to this Tribunal by cash or. DD in favour of Accounts Officer, CESTAT, New Delhi.

(Please noe your eaply)

(Naresh Kumar) Dy Registrar/CPIC

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 20.9.2013

Appeal No. 08-58(A)/2013 CPIO ID No.08-173/2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order...65/2013...

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. CPIO is directed to allow the inspection of records within two weeks.

(Sahab Singh)

Appellate Authority under the RTI Act

To

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

First Appeal under Section 19 of the Right to Information Act, 2005

against Deemed Refusal

Ref. No.: RTI/P-537/(6764/13)/Appeal/5762

Dated: 27-07-2013

Shri Sahab Singh,

Hon'ble 1st Appellate Authority Under RTI Act, 2005,

Customs, Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066



A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

	Petalis About Kill Request.		1
1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Naresh Kumar, CPIO & Deputy Registrar,
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066
2.	Date of submission of application (Copy of application attached)	30-05-2013	
3.	Details of the order appealed against	Appeal against deemed refusal	
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	30-7-2013	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		
7.	Copies of documents relied upon by the applicant	2013.(A (2) Copy o	f RTI application dated 30-5- innexure-1) of CPIO's letter dated 31-5-
		(3) Copy of Registra 2013. (A) Copy of Registra	Innexure-2) of Appellant's letter to Asst. ar (Single Member) dated 5-6- Annexure-3) of Appellant's letter to Asst. ar (Customs/ST) dated 5-6- Annexure-4)

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 30-05-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all after court supplementary cause lists issued for Court No. 1 from 1-3-2013 till the date of providing the information.
 - (B) Please provide copies of all after court cause lists(except those covered in point (A) above) but including about mention matters for Court No. 1 from 1-3-2013 till the date of providing the information.
 - (C) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry:-
 - (i) Matter No. ST/S/1946/2011 & ST/931/2011 [M/s. Sidhartha Processors vs. CCE, Jaipur(10.4.2013 - Item 35)]
 - (ii) Matter No. ST/326/2006 [Anil Kumar Agnihotri vs. CCE, Kanpur (10.4.2013 Item 36)]
 - (iii) Matter No. \$T/327/2006 [Ajay Kumar Gupta vs. CCE, Kanpur (10.4.2013 Item 37)]
 - (iv) Matter No. ST/23/2009 [M/s. VTC Transport Ltd. vs. CCE, Chandigarh(10.4.2013 Item 38)]
 - (v) Matter No. ST/07/2009 [CCE, Chandigarh vs. M/s, VTC Transport Ltd.(10.4.2013 Item 39)]
 - (vi) Matter No. ST/310/2012 [M/s. Electromec Engg. Enterprises & Nishant Elect. vs. CCE, Meerut-II(10.4.2013 Item 40)]
 - (vii) Matter No. ST/97/2008 [M.L. Gupta vs. CCE, Jaipur (10.4.2013 Item 41)]
 - (viii) Matter No. ST/542/2008 [Central Mine Planning & degin vs. CCE, Bhopal(10.4.2013 Item 42)]
 - (ix) Matter No. ST/585/2008 [BSNL vs. CCE, Raipur (10.4.2013 Item 43)]
 - (x) Matter No. ST/691/2008 [CCE, Raipur vs. BSNL(10.4.2013 Item 44)]
 - (xi) Matter No. ST/829/2008 [CCE, Raipur vs. \$.Pritam Singh, Transport(10.4.2013 Item 45)]
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section

- 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 31-5-2013 (Annexure-2) of the CPIO to Asst. Registrar (SM) & Asst. Registrar (Customs/ST). The Appellant vide letter dated 5-6-2013 to Asst. Registrar (SM) (Annexure-3) & letter dated 5-6-2013 to Asst. Registrar (Customs/ST)(Annexure-4) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authorities therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in

-4-

the subject application is the one which cannot be denied to the

Parliament or the State Legislatures and hence it cannot be denied or

refused to the appellant.

(7) This is without prejudice to the right of the appellant to add, alter or modify

any of the grounds of this appeal and adduce oral or written evidence at

the time of hearing.

(8) That a personal hearing may be granted to the appellant before deciding

the present appeal.

(9) This is without prejudice to the right of the appellant to add, alter or modify

any of the grounds of this appeal and adduce oral or written evidence at

the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

(a) That the Original Records may be summoned and perused.

(b) That the order of the CPIO may be set aside and he may be directed to

provide the information in question within time bound frame.

(c) That any other relief as the Appellate Authority deem fit and proper

may also be ordered in favour of the appellant.

(d) That a personal hearing may be granted to the appellant before

deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 27-07-2013

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/6764/13

Dated: 30-5-2013

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tay Appellate Tribunal

3 0 MAY 2013

		New Delhi-11006
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
the state of the s	required And Jan	 (A) Please provide copies of all after court supplementary cause lists issued for Court No. 1 from 1-3-2013 till the date of providing the information. (B) Please provide copies of all after court cause lists(except those covered in point (A) above) but including about mention matters for Court No. 1 from 1-3-2013 till the date of providing the information. (C) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry:- (i) Matter No. ST/S/1946/2011 & ST/931/2011 [M/s. Sidhartha Processors vs. CCE, Jaipur(10.4.2013 - Item 35)] (ii) Matter No. ST/326/2006 [Anil Kumar Agnihotri vs. CCE, Kanpur (10.4.2013 - Item 36)] (iii) Matter No. ST/327/2006 [Ajay Kumar Gupta vs. CCE, Kanpur (10.4.2013 - Item 37)] (iv) Matter No. ST/23/2009 [M/s. VTC Transport Ltd. vs. CCE, Chandigarh(10.4.2013 - Item 38)]

	~~	
	(v) Matter No. ST/07/2009 [CCE Chandigarh vs. M/s, VTC Transport Ltd.(10.4.2013 - Item 39)]	
	(vi) Matter No. ST/310/2012 [M/s. Electromec Engg. Enterprises & Nishant Elect. vs. CCE, Meerut-II(10.4.2013 - Item 40)]	
	(vii) Matter No. ST/97/2008 [M.L. Gupta vs. CCE, Jaipur (10.4.2013 - Item 41)]	
	(viii) Matter No. ST/542/2008 [Central Mine Planning & degin vs. CCE, Bhopal(10.4.2013 - Item 42)]	
	(ix) Matter No. ST/585/2008 [BSNL vs. CCE, Raipur (10.4.2013 - Item 43)]	
	(x) Matter No. ST/691/2008 [CCE, Raipur vs. BSNL(10.4.2013 - Item 44)]	
	(xi) Matter No. ST/829/2008 [CCE, Raipur vs. S.Pritam Singh, Transport(10.4.2013 - Item 45)]	
	Note:-Please provide pointwise information/response for each of above points.	
5,	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
5,	A Postal Order No. 11F 069637 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	
,	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above FNO. OF 12 VCESTAT/CPIO-ND/NK/2013 Customs Excise and Service Tax Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi:110066.

> Dated. BING ID No.08-124/3

Subject: Information sought under RTI Act 2005.

Sir,

Sh./Smt. R K Jean refer to Please application under RTI Act 2005 vide No. 6764 dated wherein (copy enclosed) certain SOUN information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act application No. 6764 dated RTI the CPIO ID No.08-124/kis forwarded herewith to the following officers as deemed CPIO with the request to provide the information/inspection on or before www , directly to the applicant and intimate the undersigned within the stipulated time..

(Naresh Kumar) Dy.Registrar/CPIO Encl. As above. Laphy to St. R. K. Jain 15/2 B Bhoshman Protomach Marson West Nogar, New Dolhi. 3

Annexur-3

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW QUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF.

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg. Opp. ICICI Bank of Defence Colony,

NEW DELH! - 110 003.

PHONE: 24651101 MOBILE: 9810077977

Custems Excise & Service Tax Appellate Tribunal

0 5 JUN 2013 ·

West Blec+ Na.-2, R.K. Pura RTI/P-195/6764/13/R6315

15615 05-06-2013

Assistant Registrar(Single Member) & Deemed CPIO Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/6764/13, dated 30/5/2013

Dear Sir,

This refers to the letter F.No.08-124/CESTAT/CPIO-ND/NK/2013 dated 31-5-2013 of Shri Naresh Kumar, CPIO & Deputy Registrar, CESTAT transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

mnexuse-4

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

Customs Excise & Summer T Appellate Tribunal

0 5 JUN 2013

New Delhi-110066

West Sieck No. - ?. R.K. Puram RTI/P-195/6764/13/R6314

05-06-2013

Assistant Registrar (Customs/ST) & Deemed CPIO Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram,

New Dolhi - 110066

Sub: My RTI Application No. RTI/6764/13, dated 30/5/2013

Dear Sir,

This refers to the letter F.No.08-124/CESTAT/CPIO-ND/NK/2013 dated 31-5-2013 of Shri Naresh Kumar, CPIO & Deputy Registrar, CESTAT transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 20.9.2013

Appeal No. 08-57(A)/2013

CPIO Appeal No. 5762/2013

T. D. Noo. 08-124 | 2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order....64/2013.....

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. Since the information has been provided to the appellant after filing of appeal, hence appeal is not pressed.

(Sahab Singh)

Appellate Authority under the RTI Act

То

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

08-56(A)/1013

First Appeal under Section 19 of the Right to Information Act, 2005

against Deemed Refusal

Ref. No. :RTI/P-537/(6777/13)/Appeal/5764

Dated: 27-07-2013

West Block No.

2 9 JUL 2013

To

Shri Sahab Singh,

Hon'ble 1st Appellate Authority Under RTI Act, 2005,

Customs, Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066

A. Contact Details:

1,:	Name of the Appellant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is	(a) Name Shri Naresh Kumar, CPIO & Deputy Registrar,	
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066
2.	Date of submission of application (Copy of application attached)	01-06-2013	
3.	Details of the order appealed against	Appeal against deemed refusal	
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	1-8-2013	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7.	Copies of documents relied upon by the applicant	2013. (A (2) Copy o 2013.(A) (3) Copy o Registra 2013. (A (4) Copy o Registra	f RTI application dated 1-6- Annexure-1) of CPIO's letter dated 4-6- nnexure-2) of Appellant's letter to Asst. or (Service Tax) dated 7-6- Annexure-3) of Appellant's letter to Asst. or (Single Member) dated 7-6- nnexure-4)

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 01-06-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry as listed in the Supplimentary Cause List:-
 - (i) Case No. ST/813/2008 [CCE, Ghaziabad vs. Goyal M.G. Gases (Pvt.) Ltd.(9.4.2013 Item 30)]
 - (ii) Case No. ST/858-859/2008 [Punjab State Federation of Cooperative Sugar Mills Ltd. vs. CCE, Chandigarh(9.4.2013 Item 31)]
 - (iii) Case No. ST/17/2009 [Vodafone Essar Digilink Ltd. vs. CCE, Jaipur-I(9.4.2013 Item 32)]
 - (iv) Case No. ST/41/2009 [CCE, Ludhiana vs. Mittal Construction Co. (9.4.2013 Item 33)]
 - (v) Case No. ST/881/2009 [Madhukar Mittal vs. CCE, Panchkula(11.4.2013 Item 57)]
 - (vi) Case No. ST/1859/2010 [State Bank of India vs. CCE, Kanpur(11.4.2013 Item 58)]
 - (vii) Case No. ST/478/2011 [Katiyal & Associates vs. CCE, Indore(11.4.2013 Item 59)]
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 4-6-2013 (Annexure-2) of the CPIO to Asst. Registrar (SM) & Asst. Registrar (ST). The Appellant vide letter dated 7-6-2013 to Asst. Registrar (ST) (Annexure-3) & letter dated 7-6-2013 to Asst. Registrar (SM)(Annexure-4) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authorities therefore, as per Section 7(2) of the RTI Act, 2005, the request

for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

-4-PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 27-07-2013

Annexur-1

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/6777/13

Dated: 1-6-2013

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



	New Delhi - 110066	New Delhi-119065	
1.0	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	A) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry as listed in the Supplementary Cause List:-	
	Tools And Soft	 (i) Case No. ST/813/2008 [CCE, Ghaziabac vs. Goyal M.G. Gases (Pvt.) Ltd.(9.4.2013 - Item 30)] (ii) Case No. ST/858-859/2008 [Punjab State Federation of Cooperative Sugar Mills Ltd. vs. CCE, Chandigarh(9.4.2013 - Item 31)] 	
J		(iii) Case No. ST/17/2009 [Vodafone Essa Digilink Ltd. vs. CCE, Jaipur-I(9.4.2013 Item 32)]	
2		(iv) Case No. ST/41/2009 [CCE, Ludhiana vs Mittal Construction Co. (9.4.2013 - Iten 33)]	
i	F	(v) Case No. ST/881/2009 [Madhukar Mitta vs. CCE, Panchkula(11.4.2013 - Item 57)]	
2	2hd	(vi) Case No. ST/1859/2010 [State Bank o India vs. CCE, Kanpur(11,4.2013 - Iten 58)]	
		(vii) Case No. ST/478/2011 [Katiyal & Associates vs. CCE, Indore(11.4.2013 ltem 59)]	

	Note:-Please provide point-wise information/ response for each of above points.		
5.	I state that the information sought is covered under RTI Act and does not fal within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6.	A Postal Order No. 11F 006567 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.		
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

FNo. % / CESTAT/CPIO-ND/NK/2013 Customs Excise and Service Tax Appellate Tribunal, West Block No.2,R.K.Puram, New Delhi:110066.

Dated. 0 4/13 ID No. 08/136/13

Subject: Information sought under RTI Act 2005.

Please refer to Sh./Smt. R. Jan. application under RTI Act 2005 vide No.6777 dated of 100 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 670 dated CPIO ID No. 670 is forwarded herewith to the following officers as deemed CPIO with the request to provide the information/inspection on or before 460 within the stipulated time.

Annexur-3

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,
CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &
EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pltamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003. PHONE: 24651101

MOBILE: 9810077977

RTI/P-195/6777/13/R6357 07-06-2013

Asstt. Registrar, Service Tax, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Customs Excise & Service Tax Appellate Tribunal 0 7 JUN 2013 West Block No.-2, R.K. Puram, New Delhi-110066

119/6/1/1V

Sub: My RTI Application No. RTI/6777/13, dated 1/6/2013

Dear Sir,

This refers to the letter F.No. 08-130/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

Annexuse-4

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,
CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

RTI/P-195/6777/13/R6358 07-06-2013

Asstt. Registrar, Single Member, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 Gustoms Excise & Service Tax Appellate Tribunal 0 7 JUN 2013 West Block No.-2, R.K. Puram, New Delhi-110066

7/6/15

Sub: My RTI Application No. RTI/6777/13, dated 1/6/2013

Dear Sir.

This refers to the letter F.No. 08-130/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 19.9.2013

Appeal No. 08-56(A)/2013 CPIO Appeal No. 5764/2013 I'D Noo 08-130/2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order...63/2013...

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. CPIO is directed to provide the information in respect to (i) to (vii) within two weeks to the appellant.

(Sahab Singh)
Appellate Authority under the RTI Act

To

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

Prst Appeal under Section 19 of the Right to Information Act, 2005

against Deemed Refusal

Ref. No. :RTI/P-537/(6778/13)/Appeal/5767

Dated: 27-07-2013

Horika

Shri Sahab Singh, Hon'ble 1st Appellate Authority Under RTI Act, 2005,

Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram,

New Delhi - 110066

Customs Excise & Service Lax

2 9 JUL 2013

West Block Ho. 2, R.K. Puram.

A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is	\ \ /	Shri Naresh Kumar, CPIO & Deputy Registrar,
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	01-06-2013	
3	Details of the order appealed against	Appeal against deemed refusal	
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	1-8-2013	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		
7.	Copies of documents relied upon by the applicant	(1) Copy of 2013.(An	RTI application dated 1-6- nexure-1)
		(2) Copy fo CPIO's letter dated 4-6-2013.(Annexure-2)	
		(3) Copy of Registrar 2013(An n	Appellant's letter to Asst. (Single Member) dated 7-6-nexure-3)
		(4) Copy of Appellant's letter to Asst. Registrar (Customs/ST) dated 7-6-2013 (Annexure-4)	

184/55/13

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 01-06-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry as listed in the Supplementary Cause List:-
 - (i) Case No. ST/612/2008 [Madhu India Ltd. vs. CCE, Lucknow(16.4.2013 Item 36)]
 - (ii) Case No. ST/613/2008 [Madhu India Ltd. vs. CCE, Lucknow(16.4.2013 Item 37)]
 - (iii) Case No. ST/614/2008 [Madhu India Ltd. vs. CCE, Lucknow(16.4.2013 Item 38)]
 - (iv) Case No. ST/615/2008 [Madhu India Ltd. vs. CCE, Lucknow(16.4.2013 Item 39)]
 - (v) Case No. ST/1419/2011 [Hero Motocorp Ltd. vs. CST, Delhi(16.4.2013 Item 40)]
 - (vi) Case No. ST/1420/2011 [Hero Motocorp Ltd. vs. CST, Delhi(16.4.2013 Item 41)]
 - (vii) Case No. ST/1421/2011 [Hero Motocorp Ltd. vs. CST, Delhi(16.4.2013 Item 42)]
 - (viii) Case No. ST/55526/2013 & ST/Stay/55711/13[IILM Institute for Higher Education vs. CST, Delhi(16.4.2013 Item 44)]
 - (ix) Case No. ST/1646/2010 [IILM Undergraduate Business School vs. CCE, Delhi-I(16.4.2013 Item 45)]
 - (x) Case No. ST/705/2011 [IILM Academy of Higher Learning vs CCE, Jaipur-I(16.4.2013 Item 46)]
 - (xi) Case No. ST/2183/2012 [IILM Film & Media School vs. Service Tax, Delhi(16.4.2013 Item 47)]
 - (xii) Case No. ST/3183/2012 [IILM Undergraduate Business School vs. Delhi(16.4.2013 Item 48)]

- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 4-6-2013 (Annexure-2) of the CPIO to Asst. Registrar (SM) & Asst. Registrar (Customs/ST). The Appellant vide letter dated 7-6-2013 to Asst. Registrar (SM) (Annexure-3) & letter dated 7-6-2013 to Asst. Registrar (Customs/ST)(Annexure-4) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authorities therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.

(6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

(7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.

(8) That a personal hearing may be granted to the appellant before deciding the present appeal.

(9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

(a) That the Original Records may be summoned and perused.

(b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.

(c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.

(d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 27-07-2013

Annexur-1

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/6778/13

Dated: 1-6-2013

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax
Annulate Tribunal

0 3 JUN 2013

West Block No.-2, H.K. Puram,
New Delhit 10066

		West Block No. 4, New Delhit 1,0066
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	 (A) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry as listed in the Supplementary Cause List:- (i) Case No. ST/612/2008 [Madhu India
4	a 10 gh	Ltd. vs. CCE, Lucknow(16.4.2013 - Item 36)] (ii) Case No. ST/613/2008 [Madhu India
3	3 X	Ltd. vs. CCE, Lucknow(16.4.2013 - Item 37)] (iii) Case No. ST/614/2008 [Madhu India Ltd. vs. CCE, Lucknow(16.4.2013 - Item 38)]
	ju jang	(iv) Case No. ST/615/2008 [Madhu India Ltd. vs. CCE, Lucknow(16.4.2013 - Item 39)]
3		(v) Case No. ST/1419/2011 [Hero Motocorp Ltd. vs. CST, Delhi(16.4.2013 - Item 40)]
. 1		(vi) Case No. ST/1420/2011 [Hero Motocorp Ltd. vs. CST, Delhi(16.4.2013 - Item 41)]
		(vii) Case No. ST/1421/2011 [Hero Motocorp Ltd. vs. CST, Delhi(16.4.2013 - Item 42)]

	/ -2-
	(viii) Case No. ST/55526/2013 & ST/Stay/55711/13[IILM Institute for Higher Education vs. CST, Delhi(16.4.2013 - Item 44)]
	(ix) Case No. ST/1646/2010 [IILM Undergraduate Business School vs. CCE, Delhi-I(16.4.2013 - Item 45)]
	(x) Case No. ST/705/2011 [IILM Academy of Higher Learning vs CCE, Jaipur-I(16.4.2013 - Item 46)]
	(xi) Case No. ST/2183/2012 [IILM Film & Media School vs. Service Tax, Delhi(16.4.2013 - Item 47)]
	(xii) Case No. ST/3183/2012 [IILM Undergraduate Business School vs. Delhi(16.4.2013 - Item 48)]
	(xiii) Case No. ST/699/2007 [Narayan Builders vs. CCE, Jaipur-I(16.4.2013 – Item 48)]
	Note:-Please provide point-wise information/ response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6.	A Postal Order No. 11F 069650 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl. : as above

FNo.68-13 I/CESTAT/CPIO-ND/NK/2013 Customs Excise and Service Tax Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi:110066.

Dated. 646 B
ID No. -8431 D

Subject: Information sought under RTI Act 2005.

Sir,
Please refer to Sh./Smt. CX am
application under RTI Act 2005 vide No.6778 dated
o 613 (copy enclosed) wherein certain
information are sought as mentioned therein is related
to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 678 dated CPIO ID No. 8 Grant Section 6(3) the rewith to the following officers as deemed CPIO with the request to provide the information/inspection on or before WWW, directly to the applicant and intimate the undersigned within the stipulated time.

(Naresh Kumar)

Dy Registrar/CPIO

1. Lord Registran by Service Cor

2. Lord Registran by Service Cor

3. Lord Registran by Service Cor

3. Lord Registran by Service Cor

4. Lord Registran by Service Cor

Mars No. 8 R. K. Join 15/28 8 hrs Ima Mitam

Mars, was hogan, No. 8 Delhi J

4834

DJG.

Annexur-3

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,
CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &
EXIM POLICY AND HANDBOOK OF PROCEDURE

Customs Excise & Service Tax Appellate Tribunal,

Asstt. Registrar, Single Member,

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003. PHONE: 24651101

MOBILE: 9810077977

RTI/P-195/6778/13/R6359 07-06-2013

Customs Excise & Service Tax Appellate Tribunal 0 7 JUN 2013

> West Block Ne.-2, R.K. Puram, New Delhi-110066

> > 1/6/13

Sub: My RTI Application No. RTI/6778/13, dated 1/6/2013

Dear Sir,

West Block 2.

New Delhi - 110066

R.K.Puram.

This refers to the letter F.No. 08-131/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

Annexuse-4

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,
CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &
EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

RTI/P-195/6778/13/R6360 07-06-2013

Customs Excise & Service Tax Appellate Tribunal

0 7 JUN 2013

West Block No.-2, R.K. Puram, New Delhi-110066

VI) 11 2/6/11/

Asstt. Registrar, Customs/Service Tax, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/6778/13, dated 1/6/2013

Dear Sir,

This refers to the letter F.No. 08-131/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 19.9.2013

Appeal No. 08-55(A)/2013 CPIO Appeal No. 5767/2013 T. D No. 13 1/2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order....62/.2013....

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. CPIO is directed to provide information in respect of (viii), (ix), (x) and (xii) to the appellant within 15 days.

(Sahab Singh)
Appellate Authority under the RTI Act

То

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

02-54/A)12013

First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

Ref. No. :RTI/P-537/(6782/13)/Appeal/5770 Dated : 27-07-2013

То

WK

Shri Sahab Singh,

Hon'ble 1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066



A. Contact Details :

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is	(a) Name	Shri Naresh Kumar, CPIO & Deputy Registrar,	
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066	
2.	Date of submission of application (Copy of application attached)	01-06-2013		
3.	Details of the order appealed against	Appeal against deemed refusal		
4.	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	1-8-2013		
6.	Appeal in time	Yes		
7	Copies of documents relied upon by the applicant	2013. (A (2) Copy o 2013. (A) (3) Copy o Registra 2013. (A) (4) Copy o Registra 2013. (A) (5) Copy o	f RTI application dated 1-6-Annexure-1) of CPIO's letter dated 4-6- nnexure-2) of Appellant's letter to Asst. or (Single Member) dated 7-6- Annexure-3) of Appellant's letter to Asst. or (Service Tax) dated 7-6- Annexure-4) of Appellant's letter to Asst. or (Customs) dated 7-6-2013. or (Customs) dated 7-6-2013.	

183/55/13

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 01-06-2013 (**Annexure 1**) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry as listed in the Supplementary Cause List:-
 - (i) Case No ST/22/2009 [C.C.E Kanpur vs Nannumal Glass Works(3.5.2013 Item 11)]
 - (ii) Case No ST/1707/2010 [Ahilcon Builders & Developers Pvt Ltd vs C.C.E, Indore(9.5.2013 Item 40)]
 - (iii) Case No \$T/87/2009 [Saini & Company vs C.C.E, Ludhiana(9.5.2013 Item 41)]
 - (iv) Case No ST/MISC/55811-55812/13(Extn) & ST/MISC/56122/13(EH BYREV) & ST/291/2008,433/2009 [Cellebrum Technologies Ltd vs C.C.E, Chandigarh(6.5.2013 Item 105)]
 - (v) Case No ST/Stay/4396/2012 & ST/MISC/55373/2013 & ST/3459/2012 [Jubilant Life Sciences Limited vs CC, Noida(7.5.2013 Item 35)]
 - (vi) Case No ST/Stay/4690/2012 & ST/3707/2012 [Barco Electronics Systems Pvt Ltd vs CC, Noida(7.5.2013 Item 36)]
 - (vii) Case No ST/Stay/5009/2012 & ST/3973/2012 [Sumitomo Corporation India Pvt Ltd vs CC, Delhi-I(7.5.2013 Item 37)]
 - (viii) Case No ST/Stay/55125/2013 & ST/55146/2013 [Involute Engineering Pvt Ltd vs CC, Meerut-I(7.5.2013 - Item 38)]
 - (ix) Case No ST/422/2009 [Kalpik Interiors vs CST, Delhi(7.5.2013 Item 39)]
 - (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

(3) That the appellant received letter dated 4-6-2013 (Annexure-2) of the CPIO to Asst. Registrar (SM) & Asst. Registrar (Customs/ST). The Appellant vide letter dated 7-6-2013 to Asst. Registrar (SM) (Annexure-3), letter dated 7-6-2013 to Asst. Registrar (Customs) (Annexure-5) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authorities therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 27-07-2013

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/6782/13

Dated: 1-6-2013

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax
Aprellate Tribunal

D 3 JUN 2013

			West Block No -2 P K Buram
1.	Name of the Applicant	R.K. Jain	West Block No2, R.K. Puram New Delhi-110006
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
50,23,5	Details of information required	proceedings and order passed in the following of all the Vakalatnama by the Registry as listed Cause List: (i) Case No ST/22// Nannumal Glass 11)] (ii) Case No ST Builders & De C.C.E, Indore (9. (iii) Case No ST/87/2 vs C.C.E, Ludhia (iv) Case No 55812/13(Extn) ST/MISC/56122/ST/291/2008,433, Technologies Chandigarh(6.5.20 (v) Case No ST/MISC/55373/2	Ltd vs CCR
	*	Noida(7.5.2013 -)	tem 35)]· /Stay/4690/2012 & [Barco Electronics

-	-2-		
	Systems Pvt Ltd vs CC, Noida(7.5.201; - Item 36)]		
	(vii) Case No ST/Stay/5009/2012 & ST/3973/2012 [Sumitomo Corporation India Pvt Ltd vs CC, Delhi-I(7.5.2013 Item 37)]		
	(viii) Case No ST/Stay/55125/2013 & ST/55146/2013 [Involute Engineering Pvt Ltd vs CC, Meerut-I(7.5.2013 - Item 38)]		
	(ix) Case No ST/422/2009 [Kalpik Interiors vs. CST, Delhi(7.5.2013 - Item 39)]		
	Note:-Please provide point-wise information/response for each of above points.		
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being shought in larger public interest.		
6.	A Postal Order No. 11F 070752 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.		
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

FNo. 8 155 /CESTAT/CPIO-ND/NK/2012 Customs Excise and Service Tax Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi: 110066.

> Dated. 0 4-613 ID No.08/135/13

Subject: Information sought under RTI Act 2005.

Sir,

Sh./Smt. RK Jani to refer Please application under RTI Act 2005 vide No. 128 dated wherein 678 certain enclosed) 0 613 (copy information are sought as mentioned therein is related to your section.

, Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act application No. 6782 dated RTI CPIO ID No.08735 Ris forwarded herewith to the following officers as deemed CPIO with the request to provide the information/inspection on or before 43, directly to the applicant and intimate the undersigned within the stipulated time...

(Naresh Kumar) Dy.Registrar/CPIO LRK. Jain 1512 B Bhillma Pltamo. Norgae, plus Delhi. 3

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003. PHONE : 24651101 MOBILE : 9810077977

Asstt. Registrar, Single Member, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066 RTI/P-195/6782/13/R6344
07-06-2013
Customs Excise & Service Tax
Appellate Tribunal
0 7 JUN 2013
West Block No.-2, R.K. Persen,
New Delhi-110066

Sub: My RTI Application No. RTI/6782/13, dated 1/6/2013

Dear Sir,

k

This refers to the letter F.No. 08-135/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, for providing the information to me. As a Deemed CPIO, you are requested to information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony, NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

RTI/P-195/6782/13/R6343 07-06-2013

Asstt. Registrar, Service Tax, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

0 7 JUN 2013

West Block No.-2, R.K. Puram, New Delhi-110066

7/4/12

Sub: My RTI Application No. RTI/6782/13, dated 1/6/2013

Dear Sir.

a.k

This refers to the letter F.No. 08-135/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, for providing the information to me. As a Deemed CPIO, you are requested to information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF, CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

RTI/P-195/6782/13/R6342

O7-06-2013 Customs Excise & Secrit P Appellate Tribudel

wast Block No.-2, R.K. Puram

V34 174 145

Asstt.Registrar,Customs
Customs Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/6782/13, dated 1/6/2013

Dear Sir.

This refers to the letter F.No. 08-135/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 19.9.2013

Appeal No. 08-54(A)/2013
CPIO Appeal No. 5770/2013

TID No. 08-135 2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order....61/2013.....

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. CPIO is directed to provide the information in respect of S. No. (ix) within 15 days. Other information in respect of (i) to (viii) duly supplied to the appellant.

Sahah Sing

(Sahab Singh) Appellate Authority under the RTI Act

То

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

08-53(A)ho13

First Appeal under Section 19 of the Right to Information Act, 2005

-\2against Deemed Refusal

Ref. No.: RTI/P-537/(6780/13)/Appeal/5769

Dated: 27-07-2013

Shri S Hon'ble Cir

Shri Sahab Singh,

Hon'ble 1st Appellate Authority Under RTI Act, 2005

Customs, Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066



A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1,	Particulars of the CPIO against whose order appeal is		Shri Naresh Kumar,	
	whose order appeal is preferred		CPIO & Deputy Registrar,	
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066	
2.	Date of submission of application (Copy of application attached)	01-06-2013		
3,	Details of the order appealed against	Appeal agair	nst deemed refusal	
4.	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	1-8-2013		
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne	
7.	Copies of documents relied upon by the applicant	2013. (A (2) Copy o 2013.(Ar (3) Copy of Registral 2013. (A (4) Copy of Registral	F RTI application dated 1-6- Innexure-1) f CPIO's letter dated 4-6- Innexure-2) f Appellant's letter to Asst. r (Single Member) dated 7-6- Innexure-3) f Appellant's letter to Asst. r (Customs/ST) dated 7-6- Innexure-4)	

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 01-06-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry as listed in the Supplementary Cause List:-
 - (i) Case No. ST/291/2008, ST/MISC/55811/2013 & ST/MISC/56122/2013 [Cellebrum Technologies Ltd. vs. CCE, Chandigarh(22.4.2013 Item 97)]
 - (ii) Case no. \$T/MISC/3441/2012 & \$T/248/2006 [Delhi Public School vs. CST, Delhi(25.4.2013 Item 18)]
 - (iii) Case No. ST/335/2008 [Delhi Public School vs. CST, Delhi(25.4.2013 Item 19)]
 - (iv) Case No. ST/415/2009 [Delhi Public School vs. CST, Delhi(25.4.2013 Item 20)]
 - (v) Case No. ST/1356/2010 [Delhi Public School vs. CST, Delhi(25.4.2013 Item 21)]
 - (vi) Case No. ST/1591/2011 [Interocean Shipping Company vs. CST, Delhi(25.4.2013 Item 22)]
 - (vii) Case No. ST/1592/2011 [Interocean Shipping (India) Ltd. vs. SST, Delhi(25.4.2013 Item 23)]
 - (viii) Case No. ST/357-362/2011 [Mahindra World City vs. CCE, Jaipur(25.4.2013 Item 24)]
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 4-6-2013 (Annexure-2) of the CPIO to Asst. Registrar (SM) & Asst. Registrar (Customs/ST). The Appellant vide letter dated 7-6-2013 to Asst. Registrar (SM) (Annexure-3) & letter dated 7-6-2013 to Asst. Registrar (Customs/ST)(Annexure-4) requested the said authorities to provide the desired information within

the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authorities therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding

the present appeal.

(9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 27-07-2013

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/6780/13

Dated: 1-6-2013

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax
Aprollate Trib and

0 3 JUN 2013

West Block No. 100K. Puram,
New Delhi 19066

				West Block New Delhi 1180	166
1.	Name of the Applicant	R.K.	R.K. Jain		
2.	Address	Waz	ir Nag	Bhishm Pitamah Marg gar ii-110003	
	(b) Phone Nos.	.0981	0077	977, 011-24651101, 011-24690707	il)
	(c) Fax No.	011-	24635	5243	
3.	Whether a Citizen of India	a Yes		®	
4.	Particulars of Information				
	Details of information required	on A)	proc pass copi Note	se provide copies of all records recdings and orders except final orded in the following appeals and a es of all the Vakalatnamas are sheets put up by the Registry as listed Supplementary Cause List:-	der Iso and
	S B K	p.	(i)	Case No. ST/291/200 ST/MISC/55811/2013 ST/MISC/56122/2013 [Cellebra Technologies Ltd. vs. CC Chandigarh(22.4.2013 - Item 97)]	&
Ly C	2 Ad or	IR	(ii)	Case no. ST/MISC/3441/2012 ST/248/2006 [Delhi Public School CST, Delhi(25.4.2013 - Item 18)]	& vs.
) Y	2 d		(iii)	Case No. ST/335/2008 [Delhi Pub School vs. CST, Delhi(25.4.2013 - Ita 19)]	ilic em
7,			(iv)	Case No. ST/415/2009 [Delhi Pub School vs. CST, Delhi(25.4.2013 - Ite 20)]	
8	8		(v)	Case No. ST/1356/2010 [Delhi Pub School vs. CST, Delhi(25.4.2013 - Ite 21)]	
		į.	(vi)	Case No. ST/1591/2011 [Interoce	an ST,

		4	
		(vii) Case No. ST/1592/2011 [Interocean Shipping (India) Ltd. vs. SST, Delhi(25.4,2013 - Item 23)]	
		(viii) Case No. ST/357-362/2011 [Mahindra World City vs. CCE, Jaipur(25.4,2013 - Item 24)]	
		Note:-Please provide point-wise information/response for each of above points.	
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6.	A Postal Order No. 11F 070750 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.		
8.	As per Section 7 of the RTI Adays of the Application.	Act, 2005 information is to be provided within 30	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

FNo.68/133/CESTAT/CPIO-ND/NK/2013 Customs Excise and Service Tax Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi: 110066.

Dated. 04613 ID No.08133

Subject: Information sought under RTI Act 2005.

Sir,

Sh./Smt. KK to refer application under RTI Act 2005 vide No.6780 dated wherein enclosed) (copy information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act application No. 6780 RTI CPIO ID No.08733/pis forwarded the 01/673 herewith to the following officers as deemed CPIO with the request to provide the information/inspection on or before , directly to the applicant and intimate the undersigned within the stipulated time..

(Naresh Kumar) Dy.Registrar/CPIO Topy & & RK Jan. 1512B Bho8hma Pidsemah Morgi Nazir Nagar, Nous Delhi. 3

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL & EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

RTI/P-195/6780/13/R6349 07-06-2013

Asstt. Registrar, Single Member, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

0 7 JUN 2013

. :mi-110066

Vily 1 /18/15

Sub: My RTI Application No. RTI/6780/13, dated 1/6/2013

Dear Sir,

This refers to the letter F.No. 08-133/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF, CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003.

PHONE: 24651101 MOBILE: 9810077977

RTI/P-195/6780/13/R6348 07-06-2013

Asstt. Registrar, Customs/Service Tax, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tay Appellate Tribunal

0 7 JUN 2013

West Block No.-2, R.K. Puram, New Delhi-110066

Not 1 / 1/2/19/13

Sub: My RTI Application No. RTI/6780/13, dated 1/6/2013

Dear Sir,

This refers to the letter F.No. 08-133/CESTAT/CPIO-ND/NK/2013 dated 4-6-2013 of Shri Naresh Kumar, Dy. Registrar/CPIO, CESTAT, New Delhi, transferring my aforesaid RTI application to you under section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 19.9.2013

Appeal No. 08-53(A)/2013
CPIO Appeal No. 5769/2013
CPIO IDM 08/33/2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order 60/2013....

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. Information is already provided to the appellant. Appeal does not need any further action.

(Sahab Singh)
Appellate Authority under the RTI Act

To

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

00-52(A)/2012

First Appeal under Section 19 of the Right to Information Act, 2005

against Deemed Refusal

Ref. No. :RTI/P-537/(6762/13)/Appeal/5761

Dated: 27-07-2013

SPS TO MMO:
Shrir Shri Şahab Singh,

Hon'ble 1st Appellate Authority Under RTI Act, 2005,

Customs, Excise & Service Tax Appellate Tribunal,

West Block 2, R.K.Puram,

New Delhi - 110066



A. Contact Details:

1	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Naresh Kumar, CPIO & Deputy Registrar,
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066
2.	Date of submission of application (Copy of application attached)	30-05-2013	
3.	Details of the order appealed against	Appeal agai	nst deemed refusal
4.	Prayer or relief sought	See Prayer	clause at the end
5.	Last date for filing the appeal	30-7-2013	/
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		me
7.	Copies of documents relied upon by the applicant	2013.(Ar (2) Copy of 2013.(Ar (3) Copy of Registrar 2013.(Ar (4) Copy of Registrar	RTI application dated 30-5- nnexure-1) f CPIO's letter dated 31-5- nnexure-2) f appellant's letter to Asst. r (Single Member) dated 5-6- nnexure-3) f appellant's letter to Asst. r(Customs/ST) dated 5-6- nnexure-4)

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 30-05-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all after court supplementary cause lists issued for Court No. 1 from 1-3-2013 till the date of providing the information.
 - (B) Please provide copies of all after court cause lists(except those covered in point (A) above) but including about mention matters for Court No. 1 from 1-3-2013 till the date of providing the information.
 - (C) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry:-
 - (i) Matter No. ST/Stay/55849/13 & ST/55612/13 [MS KPMG vs. CST, Delhi (2.4.2013 Item 24)]
 - (ii) Matter No. ST/698/08 [CCE, Jaipur-I vs. Brenco Incorporated(5.4.2013 Item 1)]
 - (iii) Matter No. ST/07/09 [CCE, Chandigarh vs. VTC Transport Ltd.(5.4.2013 Item 2)]
 - (iv) Matter No. ST/2687/2012 [Everest Industries Ltd. vs. CCE, Meerut-I(5.4.2013 Item 3)]
 - (v) Matter No. ST/stay/55849/13 & ST/55612/2013 [M/s KPMG vs. CCE, New Delhi(8.4.2013 Item 92)]
 - (vi) Matter No. ST/Stay/632-34/2012 & ST/304-305/2012 [Municipal Council vs. CCE, Rohtak(8.4.2013 Item 93)]
 - (vii) Matter No. ST/Stay/643/2012 & ST/308/2012 [Money Shaminder Tours & Travels vs. CCE, Chandigarh(8.4.2013 Item 94)]
 - (viii) Matter No. ST/331/2012 [Tyagi Associates vs. CCE, Ghaziabad(8.4.2013 Item 1)]
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 31-5-2013 (Annexure-2) of the

CPIO to Asst. Registrar (SM) & Asst. Registrar (Customs/ST). The Appellant vide letter dated 5-6-2013 to Asst. Registrar (SM)(Annexure-3) & Asst. Registrar (Customs/ST) (Annexure-4) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authorities therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of the learned CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.

- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi

Dated: 27-07-2013

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/6762/13 Dated: 30-5-2013

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Exclad S Appell at a Triberral

3 0 MAY 2013

West Block No.-2, N.N. First

	14cm Dettil - 110000	New Dell
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
590	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3,	Whether a Citizen of India	Yes
4.	Particulars of Information	
Charles of the State of the Sta	Xandr Con	 (A) Please provide copies of all after cousupplementary cause lists issued for Court N 1 from 1-3-2013 till the date of providing the information. (B) Please provide copies of all after court causustists (except those covered in point (A) above but including about mention matters for Count No. 1 from 1-3-2013 till the date of providing the information. (C) Please provide copies of all records of proceedings and orders except final order passed in the following appeals and also copies of all the Vakalatnamas and Notesheets put up by the Registry:- (i) Matter No. ST/Stay/55849/13 & ST/55612/13 [M/s KPMG vs. CST, Delhi (2.4.2013 - Item 24)] (ii) Matter No. ST/698/08 [CCE, Jaipur-I vs. Brenco Incorporated(5.4.2013 - Item 1)] (iii) Matter No. ST/07/09 [CCE, Chandigarh vs. VTC Transport Ltd.(5.4.2013 - Item 2)] (iv) Matter No. ST/2687/2012 [Everest Industries Ltd. vs. CCE, Meerut-I(5.4.2013 - Item 3)]

	-2-
	(v) Matter No. ST/stay/55849/13 & ST/55612/2013 [M/s KPMG vs. CCE New Delhi(8.4.2013 - Item 92)]
	(vi) Matter No. ST/Stay/632-34/2012 & ST/304-305/2012 [Municipal Council vs. CCE, Rohtak(8.4.2013 - Item 93)]
	(vii) Matter No. ST/Stay/643/2012 & ST/308/2012 [Money Shaminder Tours & Travels vs. CCE, Chandigarh(8.4.2013 - Item 94)]
	(viii) Matter No. ST/331/2012 [Tyagi Associates vs. CCE, Ghaziabad(8.4.2013 - Item 1)]
	Note:-Please provide pointwise information/response for each of above points.
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.
6,	A Postal Order No. 11F 069635 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.
8.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.
	days of the Application.

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above FNo. 08-123/CESTAT/CPIO-ND/NK/2013 Customs Excise and Service Tax Appellate Tribunal, West Block No.2, R.K. Puram, New Delhi:110066.

Dated. 3/3/15
ID No. 9-123/15
Subject: Information sought under RTI Act 2005.
Sir,

Sir,

refer to Sh./Smt. RK Jain Please application under RTI Act 2005 vide No.6762 dated 30513 (copy enclosed) wherein information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act application No. 6762 RTI 2005 CPIO ID No. 8/125/13's forwarded 305 UD herewith to the following officers as deemed CPIO with the request to provide the information/inspection on or before 14-613, directly to the applicant and intimate the undersigned within the stipulated time.

(Naresh Kumar) Dy.Registrar/CPIO Encl. As above. copy to the frain 1512 B Bhishman Pilsamorh Mang, weger Algar, Nows Delhi- 3

Annexuse-3

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003.

PHONE: 24651101

MOBILE: 9810077977

EXIM POLICY AND HANDBOOK OF PROCEDURE Tribunal

US JUN 2013

Vyny 5/6/4 RTI/P-195/6762/13/R6313 05-06-2013

Assistant Registrar(Single Member) & Deemed CPIO Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/6762/13, dated 30/5/2013

Dear Sir,

This refers to the letter F.No.08-123/CESTAT/CPIO-ND/NK/2013 dated 31-5-2013 of Shri Naresh Kumar, CPIO & Deputy Registrar, CESTAT transferring my aforesaid RTl application to you under section 6(3) of the RTl Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTl Act, information is to be provided within 30 days of the RTl Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

9/6

Annexuse-4

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW QUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,
CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDISOOK OF PROCEDURE

1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence Colony,

NEW DELHI - 110 003. PHONE: 24651101

MOBILE: 9810077977

Customs Excise & Service Tax Appellate Tribunal

0 5 JUN 2013'

vijm

West Block No.-2, R.K. Puram, New Deini-110066

T/P-195/6762/13/R6312

05-06-2013

Assistant Registrar(Customs/ST) & Deemed CP10 Customs Excise & Service Tax Appellate Tribunal, West Block 2. R.K.Puram,

New Delhi

Delhi - 110066

Sub: My RTI Application No. RTI/6762/13, dated 30/5/2013

Dear Sir,

This refers to the letter F.No.08-123/CESTAT/CPIO-ND/NK/2013 dated 31-5-2013 of Shri Naresh Kumar, CPIO & Deputy Registrar, CESTAT transferring my aforesaid RTI application to you under section 6(3) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 19.9.2013

Appeal No. 08-52(A)/2013 CPIO Appeal No. 6762/2013 I'D' Neo'g \23\2015

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order. 59/2013

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. CPIO is directed to provide the information in respect of para A, B and C within two weeks.

(Sahab Singh) Appellate Authority under the RTI Act

To

- Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.

MMO 3608 CP13

58 511 D) Nol3

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No.: RTI/P-537/(6906/13)/Appeal/5752

Dated: 20-07-2013

3 1 JUI 2013

SPS FAM

Shri Sahab Singh, Hon'ble 1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

A. Contact Details :

 Name of the Appellant
 Address
 R.K. Jain
 1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Naresh Kumar, CPIO & Deputy Registrar,	
	preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066	
2.	Date of submission of application (Copy of application attached)	04-07-2013		
3.	Details of the order appealed against	CPIO's letter F.No.08-146/CESTAT/CPIO-ND/NK/2013 dated 15-7-2013		
4.	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	15-8-2013		
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	Appeal in tin	ne	
7.	Copies of documents relied upon by the applicant	(1) Copy o 2013.(Anne	f RTI application dated 4-7- xure-1)	
		(2) Copy o 2013.(Anne :	of CPIO's letter dated 15-7- xure-2)	
		(3) Copy of appellant's letter dated 19-7-2013(Annexure-3)		

189 55 13

BRIEF FACTS OF THE CASE

- (1) The appellant has filed an application dated 04-07-2013 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide copies of all the Supreme Court and High Court decisions, judgements, orders, directions degrees and records of proceedings received by the CESTAT Registry at Delhi from 1.4.2013 till 30.6.2013.
 - (B) Please also provide copies of the Register/ Records being maintained regarding receipt of all such Orders, judgements, directions and degrees by the CESTAT Registry at Delhi from 1.4.2013 till date of providing information.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) The CPIO vide its impugned order dated 15-7-2013 (Annexure-2) in question has wrongly and illegally denied the information to the appellant on the ground that Record Room is not maintaining any records of the files/documents received in the Record Room. The appellant by his letter dated 19-7-2013. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

(1) That the order in question of the learned CPIO is incorrect and illegal and

- contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the CPIO and the Deemed CPIO have erred in denying the information on the ground that the Record Room is not maintaining any records of the orders / judgments received by it, whereas in the past, the Record Room has provided such information to the appellant. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (4) That the CPIO and the Deemed CPIO have not denied the existence of the information with them. Therefore, they are illegally, malafidely denying the information. Merely because of not maintaining register of the Dak received by the Record Room does not absolve the Deemed CPIO from his obligation under the RTI Act for providing the information held by him. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.
- (5) That the Ld. CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide the information to the appellant within time bound frame.
- (6) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (7) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.

- (8) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (9) That the appellant had earlier filed first appeal No. 5745 in the same RTI application but the earlier order passed by the CPIO / Deemed CPIO.
- (10) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (11) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside and he may be directed to provide the information in question within time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 20-07-2013

Application under Section 6 of the Right to Information Act, 2005

Ref. No.: RTI/P-195/6906/13

Customs Excise & Service Tax

0 5 JUL 2013

West Block No.-2, R.K. Puram, New Delhi-110066

To

Shri Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram. New Delhi - 110066

1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	(A) Please provide copies of all the Supreme Court and High Court decisions, judgements, orders, directions degrees and records of proceedings received by the CESTAT Registry at Delhi from 1.4.2013 till 30.6.2013.	
L	St. Wald	(B) Please also provide copies of the Register/ Records being maintained regarding receipt of all such Orders, Judgements, directions and degrees by the CESTAT Registry at Delhi from 1.4.2013 till date of providing information.	
C	20%	Note:-Please provide pointwise information/ response for each of above points.	
5.	I state that the information sought is covered under RTI Act and does not fal within the exemptions contained in sections 8 or 9 or any other provisions of the		

Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.

A Postal Order No. 11F 107748 for Rs. 10 towards payment of fee is enclosed 6. herewith. You are requested to filling the name in which the Postal Order is payable.

> Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

PN6.8446 [CGSTAT | CPID-ND | NIC 12013 CUSTOMS EXCISE AND SERVICE APPELLATE TRIBUNAL, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI: 1.10066.

Mri R.K. Jain,

1512 Bhishma Pitamah Marg,

Wazir Nagar,

New Delhi:110003,

Subject: Information under Right to Information Act 2.005.

Sir,

Please refer to your RTI application No. 6906 Dt. Was and our ID Nos 146 the information received from Record Inchange a Waster Containing / pages is endorsed herewith for your reference please.

You are, therefore, requested acknowledge the receipt and deposit, Rs. (@2 per page)to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

> (Naresh Kumar) Dy Registrar/CPIO

8/18418E

F.No.151/(21)/RTI/CESTAT/11/CT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-66

Dated: 15 July 2013

Sub: Information Sought under RTI Act-2005 - Reg

Sir,

Kindly refer to Shri R.K. Jain RTI application No.RTI/P-195/6906/13 dated 04-7-2013 and CPIO letter No.08-146/CESTAT/CPIO-ND/NK/2013 dated 05-7-2013 wherein sought various information relating to point (A) & (B):-

Item (A)

- When we receive any judgment/orders from the Bench Registry we will keep the order/judgments in the concerned file. If the applicant want the copy of any order/judgments of Hon'ble Supreme Court/High Court he may provide the details of CESTAT appeal number/final order number in which order of the Hon'ble Supreme Court/High Court was received.

15/1/13

Item (B)

- In Record Room we are not maintaining any register relating to the entry of order/judgment of the Hon'ble Supreme Court/High Court.

I/C Record Room

To,

The CPIO/Dy Registrar CESTAT, New Delhi

R.K. JAIN M.Com., LL.B.

Excise, Customs & Service Tax Consultant

and author of

CENTRAL EXCISE LAW GUIDE

CENTRAL EXCISE TARIFF, CUSTOMS TARIFF,

CENTRAL EXCISE MANUAL, CUSTOMS LAW MANUAL &

EXIM POLICY AND HANDBOOK OF PROCEDURE

Customs Excise & Service Tax Appellate Tribunal 1514-B, Bhishm Pitama Opp. ICICAL SERVICE OF THE CO

MOBILE: 981007797

RTI/P-195/6906/13/R6680 19-07-2013

Mr. Naresh Kumar, CPIO & Deputy Registrar, Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/6906/13, dated 4/7/2013

Dear Sir,

This refers to your letter F.No. 08-146/CESTAT/CPIO-ND/NK/2013 dated 15-7-2013, wherein you have enclosed the report of the Deemed CPIO and IC Record Room. As per the Govt. procedure, every section maintains Daily Diary and Receipt/Despatch Diary whereas the Record Room has reported that no record of the receipt of records is maintained. This means that there are no records maintained for the records kept in the Record Room which is an impossible position. You are requested to re-visit the matter and provide me of the correct position as a CPIO.

Thanking you,

Yours faithfully,

R.K. Jain

APPELLATE AUTHORITY RTI ACT CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL West Block No. 2, R.K. Puram, New Delhi

Date of Hearing: 19.9.2013

Appeal No. 08-51(A)/2013 CPIO ID No. 08-146/2013

Shri R.K. Jain

Appellant

Vs.

Shri Naresh Kumar, CPIO

Respondent

Order....5.8/2013.....

Heard Shri R.K. Jain appellant in presence of Shri Naresh Kumar, CPIO.

2. Inspection of records should be allowed to the appellant.

(Sahab Singh)

Appellate Authority under the RTI Act

To

- 1. Shri Naresh Kumar, Deputy Registrar/CPIO, CESTAT, New Delhi
- 2. Shri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003.